

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

106. C.P. (IB)/40(MB)2024

IN THE MATTER OF

MANOJ KUMAR AGRAWAL

VS

GANNON DUNKERLEY AND COMPANY LIMITED

U/s 9 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 06.02.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner: Siddha Pamecha (VC)
For the Respondent: Praful Karande (PH)

ORDER

Notice of motion to the Respondents. Registry as well as Petitioner are directed to issue notice to the Respondents. The Petitioner shall file service affidavit along with copy of notice sent to the Respondents, original postal receipt, track report/acknowledgements, email etc, at least two days before the next date of hearing. Registry is also directed to submit service report along with copy of notice sent to the Respondent, postal receipt, track report/acknowledgement.

Upon service, the Respondents are directed to file the reply before the next date of hearing, by serving an advance copy to the Counsel for the Petitioner.

Adjourned to **29.02.2024**.

Sd/-
MADHU SINHA
Member (Technical)

Sd/-
REETA KOHLI
Member (Judicial)